

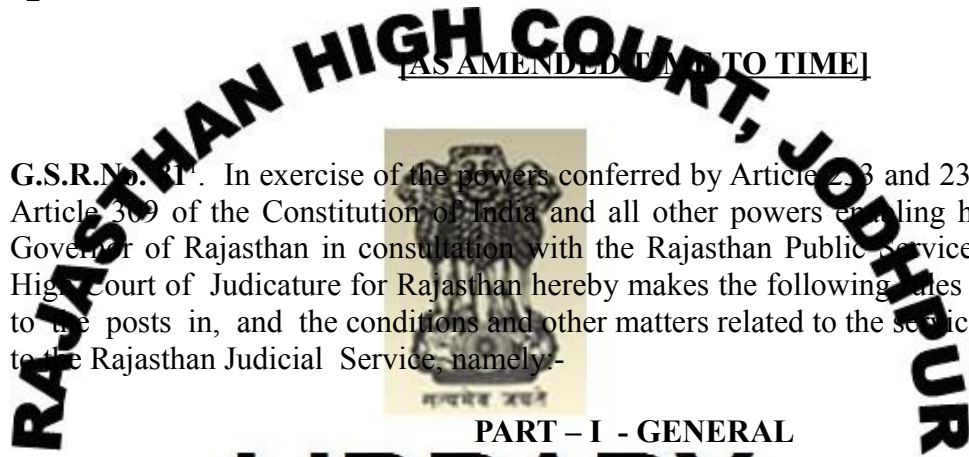
RAJASTHAN HIGH COURT, JODHPUR

**Rajasthan Judicial Service Rules
2010**
[AS AMENDED FROM TIME TO TIME]

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G.S.R.No. 41¹. In exercise of the powers conferred by Article 23 and 234 read with proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Rajasthan in consultation with the Rajasthan Public Service Commission and the High Court of Judicature for Rajasthan hereby makes the following rules regulating recruitment to the posts in, and the conditions and other matters related to the service of persons appointed to the Rajasthan Judicial Service, namely:-

PART – I - GENERAL

1. Short title, commencement and application.- (1) These rules may be called the Rajasthan Judicial Service Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) They shall apply to the members of the service.

2. Status of the Service.- The Rajasthan Judicial Service is a State Service comprising of the cadres of District Judge, Senior Civil Judge and Civil Judge.

3. Definitions.- In these Rules, unless the context otherwise requires,-

- (a) "Appointing Authority" means the Governor of Rajasthan;
- (b) "Cadre" means the cadre of District Judge, Senior Civil Judge and Civil Judge as provided under rule 5 of part-II of these rules;
- (c) "Cadre Post" means any post specified in Schedule-I;
- (d) "Commission" means the Rajasthan Public Service Commission;
- (e) "Court" means the High Court of Judicature for Rajasthan;
- (f) "Governor" and "Government" shall mean respectively the Governor and the Government of Rajasthan;
- (g) "Member of the Service" means a person appointed substantively to a post in the service under the provisions of these Rules or orders made under the Rules repealed by these Rules and includes a person placed on probation;
- (h) "Official Gazette" means Official Gazette of the Government of Rajasthan;
- (i) "Recruiting Authority" means the court and until creation of examination cell in the court, the Commission.
- (j) "Schedule" means a Schedule to these Rules;
- (k) "Service" means the Rajasthan Judicial Service;
- (l) "Substantive appointment" means an appointment made under the provisions of these rules to a substantive vacancy after due selection by any of the methods of recruitment prescribed under these Rules and includes an appointment on probation followed by confirmation on completion of the probation period; and
- (m) "State" means the State of Rajasthan.
- (n) "Written Examination" means Competitive Examination. (Ins.)²

¹ Published in Rajasthan Gazette, Extraordinary Part 4-C(i), dated 19-1-2010, page 117 (w.e.f. 19-1-2010), Noti. No. F1(1)DOP/A-2/2010.

² Amended Vide Noti. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.6.2011/1.

4. Interpretation.- Unless the context otherwise requires the General Clauses Act, 1955 (Rajasthan Act No.VIII of 1955) shall apply for the interpretation of these Rules as it applies for the interpretation of any of the Rajasthan Act.

PART - II

CADRE

5. Composition of service.- (1) On and from the date of commencement of these Rules, the Rajasthan Judicial Service shall stand re-constituted and re-designated into the following three cadres, namely:-

- (A) District Judge,
- (B) Senior Civil Judge, and
- (C) Civil Judge.

(2) On and from the date of commencement of these Rules, the existing posts included in cadres specified below in column No. (1) shall stand re-designated as the cadres specified below in corresponding entries given in column No. (2) and the same shall constitute the Service:-

Existing post(s) (1)	Cadre of the Service. (2)
(i) District Judge (Super time Scale), (ii) District Judge (Selection Scale), (iii) Additional District Judge and post equivalent thereto.	(A) District Judge
(i) Civil Judge (Senior Division Super time Scale. (ii) Civil Judge (Senior Division) Selection Scale. (iii) Civil Judge (Senior Division) Senior Scale.	(B) Senior Civil Judge
(i) Civil Judge (Junior Division) Senior Scale. (ii) Civil Judge (Junior Division) Ordinary Scale.	(C) Civil Judge

Explanation:- Senior Civil Judge to include Chief Metropolitan Magistrate, Chief Judicial Magistrate, Additional Chief Metropolitan Magistrate and Addl. Chief Judicial Magistrate; Civil Judge to include Metropolitan Magistrate and Judicial Magistrate.³

6. Strength of the Service.- (1) The strength of the Service in each cadre and number of other posts shall be determined by the Government from time to time, in consultation with the

³ Amended Vide Noti. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.6.2011II.

Court and the existing posts in each cadre in the service shall be as specified in Schedule-I.

(2) The strength of other posts manned by the members of the service shall be as specified in Schedule-II unless any order varying the same is issued under sub-rule (1):

Provided that the State Government may, in consultation with the Court, create any permanent or temporary post from time to time as may be considered necessary and may abolish any such post or posts in the like manner without thereby conferring any right on any person for any type of claim.

PART- III

GENERAL CONDITIONS

7. Determination of vacancies.- (1) Subject to the provisions of these rules, the Court shall determine and notify the actual number of existing and expected vacancies in each cadre as per the time schedule specified in Schedule-III.

(2) Where the vacancies in the cadre are to be filled in by a single method, the vacancies so determined shall be filled in by that method.

(3) Where the vacancies in the cadre are to be filled in by more than one methods, the apportionment of vacancies determined under sub-rule (1), to each such method shall be done maintaining the prescribed percentage for the particular method taking into consideration the overall number of posts already filled in:

Provided that the apportionment for filling up vacancies in the cadre of District Judge, shall be made in a cyclic order of respective quota of each category, i.e. Promotee on the basis of merit-cum-seniority, Promotee on the basis of Limited Competitive Examination and the Direct Recruit.

8. Examination:- For filling up of vacancies in the cadre of District Judge the examination shall be conducted by the High Court and for Civil Judge, examination shall be conducted by the Recruiting Authority on or before the dates specified in the Schedule-III ⁴

9. Zone of consideration.- The zone of consideration of persons eligible for appointment by promotion shall be confined to three times the number of vacancies to be filled in by promotion.

10. Reservation of vacancies for Scheduled Castes, Scheduled Tribes, Other Backward Classes, Persons with Disabilities and Women candidates.- (1) Reservation of posts for Scheduled Castes and Scheduled Tribes shall be only at the time of initial recruitment in the proportion of 16% and 12% respectively of the vacancies advertised and same shall be followed in respect of subsequent recruitment also till the ultimate percentage of reservation is reached as above:

Provided in the event of non-availability of eligible and suitable candidates amongst Scheduled Castes and Scheduled Tribes, as the case may be, in a particular year of recruitment the vacancies so reserved for them shall be filled in accordance with the normal procedure.

⁴ Amended Vide Noti. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.6.2011.

Such vacancies for the current recruitment which remain unfilled shall be carried forward to subsequent three recruitment years in total, and thereafter such reservation would lapse.

(2) Reservation of posts for Other Backward Classes shall be only at the time of initial recruitment in the proportion of 21% of the vacancies advertised. In the event of non-availability of eligible and suitable candidates amongst Other Backward Classes in a particular year of recruitment, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation : For the purpose of this sub rule Other Backward Classes shall mean the classes as mentioned in Notification No. F.11(125)R&P/swd/92-93/52307 Dated August 6, 1994 as amended from time to time.

(3) Reservation of posts for women candidates shall be 30% category-wise which shall be horizontal and shall be available only at the time of initial recruitment. In the event of non availability of eligible and suitable Women Candidates in a particular year, the vacancy so reserved for them shall be filled in accordance with the normal procedure and such vacancies shall not be carried forward to the subsequent year.

(4) Reservation of posts for Persons with Disabilities as defined in the Rajasthan Employment of Disabled Persons Rules, 2000,

shall be 3% category-wise which shall be horizontal and shall be available only at the time of initial recruitment. In the event of non availability of eligible and suitable persons with disabilities in a particular year, the vacancy so reserved for them shall be filled in accordance with the normal procedure and such vacancies shall not be carried forward to the subsequent year:

Provided that the total number of posts reserved for all such categories in a direct recruitment shall not exceed 50% of the total vacancies.

11. Nationality.- A candidate for appointment to the Service must be a citizen of India.

12. Disqualifications for appointment.- No person shall be qualified for appointment to the Service or being in Service.-

- (a) if he has more than one spouse living;
- (b) if he has been dismissed or removed from service by any High Court, Government or Statutory Body or Local Authority;
- (c) if he was or is convicted for any offence involving moral turpitude or has been permanently debarred or disqualified by any High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;
- (d) if he being an Advocate was found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or other law for the time being in force.
- (e) if he has more than two children on/or after the date of commencement of these rules:

Provided that the candidate having more than two children shall not be deemed to be disqualified for appointment so long as number of children he/she has on the date of

commencement does not increase:

Provided further that where a candidate has only one child from earlier delivery but more than one child is born out of a single subsequent delivery, the children so born shall be deemed to be one entity while counting the total number of children.

Explanation : For the purpose of this clause, child born within 280 days from the date of commencement of these rules shall not constitute disqualification.

(f) if he has accepted or accepts dowry at the time of his marriage.

Explanation: In this clause, the word "dowry" shall have the same meaning as assigned it in Dowry Prohibition Act, 1961 (Central Act 26 of 1961)

13. Canvassing.- No recommendation for recruitment either written or oral other than that required under these Rules, shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his candidature by other means shall disqualify him for recruitment.

14. Employment by irregular or improper means.- A candidate who is or has been declared by the Recruiting Authority or the Appointing Authority, as the case may be, guilty of impersonation or of submitting fabricated or tampered with documents or of making statements which are incorrect or false or of suppressing material information or using or attempting to use unfair means in the examination or interview or otherwise resorting to any other irregular or improper means for obtaining admission to the examination or appearance at any interview shall, in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period,-

(a) by the Recruiting Authority or the Appointing Authority, as the case may be, from admission to any examination or appearing at any interview held by the Recruiting Authority for selection of candidates, or

(b) by the Government from employment under the Government.

15. Temporary or officiating appointments.- On occurrence of temporary or permanent vacancy, in the cadre of District Judge or the Senior Civil Judge, as the case may be, *(Deleted)*⁵ if in the opinion of the Court such vacancy is to be filled in immediately, the Court *may* *(Subs.)*⁶ recommend to the

Appointing Authority the names of the persons eligible for appointment maximum for a period of one year and such appointment shall not confer any rights upon the person so appointed.

*Provided, for reasons to be recorded in writing, such period may be extended further for one year by the Court.**(Ins.)*⁷

⁵ *Amended vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.*

⁶ *Amended vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.*

⁷ *[Amended vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]*

PART – IV

METHODS OF RECRUITMENT

A - RECRUITMENT TO THE CADRE OF CIVIL JUDGE

16. Source of recruitment.- Recruitment to the posts in Service to the cadre of Civil Judge shall be made only by direct recruitment on the basis of the result of a competitive examination conducted by the Recruiting Authority.

17. Age.- A candidate for direct recruitment to the cadre of Civil Judge must have attained the age of 23 years and must not have attained the age of 35 years on the first day of January following the last date fixed for receipt of applications:

Provided that –

- (i) the upper age limit mentioned above shall be relaxed by 5 years in case of candidates belonging to the Scheduled Castes/Scheduled Tribes, Other Backward Classes and Women Candidates.
- (ii) the upper age limit for the persons serving in connection with the affairs of the State, Panchayat Samities, Zila Parishads or Public Sector Undertakings/Corporations in substantive capacity shall be 40 years.
- (iii) the upper age limit in the case of widow/divorced women shall be upto 45 years.

Explanation: In the case of widow she will have to furnish a certificate of death of her husband from the competent authority and in case of divorcee, she will have to furnish the proof of divorce.

- (iv) If a candidate would have been entitled in respect of his/her age to appear at the examination in any year in which no such examination was held, he/she shall be deemed to be entitled in respect of his/her age to appear at the next following examination.
- (v) If for any reason, the written examination/interview is cancelled in any particular year, it shall be open to the Recruiting Authority to grant age relaxation to the candidate to appear in the next examination.⁸

18. Academic qualifications.- (1) No candidate shall be eligible for recruitment to the Service unless he holds a degree of Bachelor of Laws (Professional) of any University established by Law in India and recognised as such under the Advocates Act, 1961.

(2) Every candidate must possess a thorough knowledge of Hindi Written in Devnagari script and Rajasthani dialects and social customs of Rajasthan.

19. Character.- The character of a candidate for direct recruitment to the service must be such

⁸ Amended Vide Noti. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.6.2011.

as will qualify him for employment in the service. He must produce a certificate of good character from the Principal Academic Officer of the University or College or School in which he was last educated and two such certificates written not more than six months prior to the date of application, from two responsible persons not connected with his University or College or School and not related to him.

20. Scheme of Examination and Syllabus - (1) The competitive examination for the recruitment to the post of Civil Judge shall be conducted by the Recruiting Authority in two stages i.e. preliminary examination and Main examination as per the Scheme specified in Schedule-IV. The marks obtained in the preliminary Examination by the candidate who are declared qualified for admission to the main examination will not be counted for determining their final merit.

(2) The number of candidate to be admitted to the main examination will be fifteen times the total number of vacancies (Category wise) to be filled in the year but in the said range all those candidates who secure the same percentage of marks as may be fixed by the Recruiting Authority for any lower range will be admitted to the Main Examination. ⁹

(3) On the basis of marks secured in Main Examination, candidates to the extent of three times of total number of vacancies (Category wise) shall be declared qualified to be called for interview.

(4) The Recruiting Authority shall not recommended a candidate who has failed to appear, in any of the written paper or before the Board for Viva Voce.

(5) Syllabus shall be such as may be prescribed by the Recruiting Authority from time to time. ¹⁰

Provided that same may be amended by the Governor from time to time in consultation with the Court.

21. Application.- On receipt of a requisition for recruitment to the service the Recruiting Authority shall invite applications from eligible candidates in the prescribed form obtainable from the office of the Recruiting Authority on payment of such fee and in such manner as the Recruiting Authority may specify from time to time.

22. Examination fee.- A candidate for direct recruitment to a post in the service shall pay to the Recruiting Authority such fee as may be specified or fixed from time to time.

23. Admission.- No candidate shall be admitted to the examination unless he holds a certificate of admission granted by and under the authority of the Recruiting Authority.

24. List of candidates recommended by the Recruiting Authority.- The Recruiting Authority shall prepare a list of the candidates in the order of their performance on the basis of their aggregate marks. If two or more of such candidates obtain equal marks in the aggregate, the Recruiting Authority shall arrange them in the order of merit on the basis of their general suitability for service and recommend their names to the Appointing Authority for appointment to the Cadre of Civil Judge:

⁹ [Amended Vide Noti. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.6.2011]I.

¹⁰ [Amended Vide Noti. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.6.2011]I.

Provided that the Recruiting Authority shall not recommend a candidate of Scheduled Castes or Scheduled Tribes category unless he obtains minimum 35% marks in the aggregate of written examination and the interview, and, in the case of other candidates, unless he obtains minimum 40% marks in the aggregate of written examination and the interview.

Provided further that no candidate shall be recommended who fails to obtain minimum 25% marks in the interview.¹¹

25. Physical fitness.- (1) No person shall be appointed as a member of the Service unless he is in good mental and bodily health and free from any defect likely to interfere with the efficient performance of his duties as a member of the service.

(2) No candidate recommended by the Recruiting Authority under Rule 24 shall be given appointment in service under Rule 26 unless he is found fit *by the Medical Authority notified by the Government.* (Subs)¹²

Provided, for differently abled candidates, the standard for physical fitness will be the same as is applicable for such candidates in 'Rajasthan Administrative Service' (Added)¹³

26. Appointment.- Appointing Authority in consultation with the Court and on being satisfied after such enquiry as it may deem proper that such candidate is suitable in all respects for appointment to the post of Civil Judge, shall appoint in order of merit from the list so prepared under rule 24.

B – RECRUITMENT TO THE CADRE OF SENIOR CIVIL JUDGE

27. Source of appointment.- Appointment to the posts in Service to the cadre of Senior Civil Judge shall be made on the basis of merit cum seniority from amongst the Civil Judges only by promotion by the Appointing Authority on the recommendation of the Court.

28. Preparation of list of eligible Civil Judges.- Whenever the vacancies are determined under Rule 7 in the Cadre of Senior Civil Judge and it is decided to fill up the same, a list of eligible candidates falling within the zone of consideration shall be prepared for consideration.

29. Constitution of selection committee.- For appointment to the Service by promotion, a selection committee shall be constituted by the Chief Justice, which shall recommend to the Court, the names of the officers found suitable for promotion.

30. Appointment.- The Appointing Authority shall make appointment in the cadre of Senior Civil Judge on the recommendation of the Court.

¹¹ [Ins. Vide Noti No.F.1(DOP(3)/A-II/2010,G.S.R.NO.35 DT.10.6.2011)]

¹² [Amended vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

¹³ [Amended vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

C - RECRUITMENT TO THE CADRE OF DISTRICT JUDGE

31. Source of recruitment: (1) Sixty Five percent posts in the cadre of District Judge shall be filled in by promotion from amongst Senior Civil Judges on the basis of merit-cum-seniority subject to passing of suitability test as prescribed¹⁴ & ¹⁵

(2) Ten percent posts in the cadre of District Judge shall be filled in by promotion from Senior Civil Judges strictly on the basis of merit through limited competitive examination conducted by the Court.¹⁶

(3) Twenty Five percent posts in the cadre of District Judge shall be filled in by direct recruitment from amongst the eligible Advocates on the basis of written examination and interview conducted by the Court.

(4) For the purpose of proper maintenance and determination of seniority of persons appointed through the aforesaid sources, a roster for filling of vacancies based on quota of vacancies reserved here-in-above, as given in Schedule-V (Subs.)¹⁷ shall be maintained. This roster shall operate prospectively.

I – Promotion

32. Recruitment by promotion.- “(1) Sixty Five percent posts in the Cadre of District Judge shall be filled in by promotion from amongst Senior Civil Judges (Deleted)¹⁸ on the basis of merit-cum-seniority, subject to passing of suitability test_ as prescribed.”¹⁹ & ²⁰

Explanation:- “Qualifying the suitability (Subs.)²¹ test shall not affect the inter-se-seniority of the officers in the Cadre of Senior Civil Judges”.²²

(2) The recruitment in the cadre of District Judges under sub-rule (2) of rule 31 shall be made by a Limited Competitive Examination conducted by the Court in accordance with the scheme of the examination prescribed under Schedule-VI. (Subs.)²³

provided that in the event of non-availability of successful candidates in the limited competitive examination the vacant posts be filled up by regular promotion in accordance with

¹⁴ [Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011]I.

¹⁵ [Amended vide Noti.No.F.I(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] I

¹⁶ [Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011]I.

¹⁷ [Amended vide Noti. No.F.I(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] I

¹⁸ [Deleted vide Noti. No.F.I(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] I

¹⁹ [Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011]I.

²⁰ [Amended vide Noti. No.F.I(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] I

²¹ [Amended vide Noti. No.F.I(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] I

²² [Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011]I.

²³ [Amended vide Noti. No.F.I(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] I

these rules.(ins.)²⁴

(3) A Senior Civil Judge who has completed actual five years service as on the first day of January preceding the last date fixed for the receipt of the applications shall be eligible for appearing in the Limited Competitive Examination for promotion to the Cadre of District Judge.

(4) For the purpose of Limited Competitive Examination, applications shall be invited by the Court from all eligible Senior Civil Judges in such manner and in such form as may be specified by the Court.

(5) Candidates who have obtained cut off marks as fixed by the High Court in the Limited Competitive Examination shall be eligible for interview by a Committee consisting of Chief justice, Administrative Judge and three other Judges nominated by the Chief Justice. The Committee taking into consideration the performance at examination, the service record and the performance at the interview shall assess the suitability and recommend the names of the officers for promotion.(subs)²⁵

Provided, while considering the service record for assessing the suitability to recommend the names of officers for promotion, it shall be necessary for a candidate to obtain outstanding or very good entries atleast for three years in the last preceding five years with no adverse remarks.
(Inst.)²⁶

II - Direct recruitment

33. Eligibility for direct recruitment.- For the purpose of direct recruitment under sub-rule (3) of Rule 31, applications shall be invited by the Court from those Advocates, who fulfill the following conditions of eligibility:-

- (i) must have attained the age of 35 years and must not have attained the age of 45 years on the first day of January **following** the last date fixed for receipt of the applications:

Provided that

- (a) the upper age limit mentioned above shall be relaxed by 5 years in case of candidates belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women Candidates.
- (b) If a candidate would have been entitled in respect of his/her age to appear at the examination in any year in which no such examination was held, he/she shall be deemed to be entitled in respect of his/her age to appear at the next following examination.

²⁴ Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011/1.

²⁵ Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011/1.

²⁶ Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011/1.

(c) If for any reason, the written examination/interview is cancelled in any particular year, it shall be open to the High Court to grant age relaxation to the candidate to appear in the next examination. (Ins.)²⁷

(ii) must hold a degree of Bachelor of Laws (Professional) of any University established by Law in India and recognised as such under the Advocates Act, 1961.

(iii) must have been an Advocate for a period of not less than seven years on the last date fixed for receipt of applications.

(iv) must possess a thorough knowledge of Hindi Written in Devnagri script and Rajasthani dialects and social customs of Rajasthan.

(v) the character of a candidate must be such as to render him suitable in the opinion of the Court in all respects

for appointment to the service. He must produce a certificate of good character from the District Judge of the District in which he has been practising as a lawyer and two such certificates, written not more than six months prior to the date of submission of the application to the Court, from two responsible persons not related to him.

(vi) a person dismissed by the Central Government or by a State Government or convicted of an offence involving moral turpitude or any such offence, which in the opinion of the Recruiting Authority renders him unsuitable for appointment in Judicial Service shall not be eligible for appointment. (Subs)²⁸

(vii) no person shall be appointed as a member of the service unless he is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties as a member of the service. Before a candidate is finally approved for appointment by direct recruitment, he shall be required to appear before a medical board which will examine him and certify if he is fit for appointment to the service.

34. Invitation of application.- Applications for direct recruitment to the post in the cadre of District Judge shall be invited by the Court by publishing a notice to that effect in the Rajasthan Gazette or in such other manner as it may deem fit.

35. Form of application.- Application shall be made in the form prescribed by the Court and obtainable from such places as may be notified in the advertisement, on payment of such fee as may be fixed by the Court from time to time.

36. Submission of application.- (1) While submitting application, candidate shall furnish particulars of 10 Judgments of the preceding seven years in which he has argued personally. He shall produce such judgments at the time of interview also.

(2) Every application shall be accompanied by a certificate from the District Judge concerned where ordinarily the applicant is practicing, as to the fitness, character and length of actual practice of the candidate alongwith such other documents as may be specified.

²⁷ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011]]]

²⁸ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011]

In case the applicant is practicing in the High Court, the certifying authority shall be Registrar of the concerned High Court. (Subs)²⁹

37. Examination fee.- (1) A candidate for direct recruitment to a post in the service must pay such fee and in such manner as may be prescribed by the Court from time to time.

(2) No claim for the refund of the examination fee shall be entertained nor the fee shall be held in reserve for any other examination unless the candidate is not admitted to the examination by the Court.

38. Scrutiny of applications.- The Committee constituted by the Chief Justice shall scrutinize the applications and shall satisfy itself before granting certificate in each case that the application has been made strictly in accordance with the provisions of these rules and the decision as to the eligibility or otherwise of the candidates for admission to the examination shall be final. No candidate shall be admitted to the examination unless he holds a certificate of admission issued by the person authorized by the Chief Justice. (Subs)³⁰

39. Syllabus.- Syllabus for the competitive examination shall be as specified by the Recruiting Authority from time to time. The scheme of the examination shall be as prescribed in Schedule-VII. (Subs)³¹ (Subs.)³²

40. Examination.- (1) A competitive examination for direct recruitment to the cadre of District Judge shall be held by the Court every year on or before the dates specified in Schedule-III. (Subs)³³

(2) A Candidate who obtains such qualifying marks in written examination, as may be fixed by the Court, shall be called for interview.

Note:- Number of persons called for interview shall not exceed three times the number of vacancies advertised in each category.

(3) The Committee consisting of the Chief Justice, the Administrative Judge and three other Judges nominated by the Chief Justice shall interview the candidates. (Subs)³⁴

41. List of selected candidates.- The Committee shall prepare the merit list category wise on the basis of aggregate marks obtained in written examination and interview considering the suitability in general.

Provided that no candidate shall be recommended who fails to obtain minimum 25%

²⁹ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011]

³⁰ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011/1]

³¹ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011/1]

³² [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex- Ordy. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

³³ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011/1]

³⁴ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011/1]

14
marks in the interview.--

Provided further that notwithstanding anything contained in any rule or schedule, and having regard to the requirement of efficiency in service, the court may determine such cut off marks as considered fit for being recommended for appointment. (Ins)³⁵

III - Appointment

42. Select List : As far as possible, a select list by putting candidates in cyclic order as provided in Schedule-V, shall be prepared by the Court. (Subs.)³⁶

43. Appointment.- On receipt of the select list prepared under rule 42 from the Court, the Appointing Authority after satisfying that the candidates recommended by the Court for appointment are duly qualified in all respects, shall appoint them to the service.

D - PROBATION, CONFIRMATION AND SENIORITY.

44. Probation.- All persons appointed to the service in the cadre of Civil Judge and District Judge by direct recruitment shall be placed on probation for a period of two years:

Provided that such of them as have previous to their appointment to the service officiated on temporary post in the service may be permitted by the Appointing Authority on the recommendation of the Court to count such officiation or temporary service towards the period of probation.

45. Confirmation.- (1) A probationer appointed to the service in the cadre of Civil Judge shall be confirmed in his appointment by the Court at the end of his initial or extended period of probation, if the Court is satisfied that he is fit for confirmation.

(2) A person appointed to the service in the cadre of Senior Civil Judge by promotion shall be substantively appointed by the Court in the cadre as and when permanent vacancies occur.

(3) A probationer appointed to the service in the cadre of District Judge by direct recruitment shall be confirmed in his appointment by the Court at the end of his initial or extended period of probation, if the Court is satisfied that he is fit for confirmation.

(4) A person appointed to the service in the cadre of District Judge by promotion on the basis of merit-cum-seniority or by Limited Competitive Examination shall be confirmed in his appointment by the Court on availability of permanent vacancies in the cadre.

46. Unsatisfactory progress during probation and extension of probation period.- (1) If it appears to the Court, at any time, during or at the end of the period of probation that a member of the service has not made sufficient use of the opportunities made available or that he has failed to give satisfactory performance, the Appointing Authority may, on

³⁵ [Amended Vide Noti. No.F.1DOP/II/2010,G.S.R.NO.35 DT.10.6.2011][1]

³⁶ [Amended vide Noti. No.F.1(3)DOPA-II/2010 dated 31-8-2012, published in Raj. Gazette Ex- Ordy. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

recommendations of the Court, discharge him from service:

Provided that the Court may, in special cases, for reasons to be recorded in writing, extend the period of probation of any member of the service for a specified period not exceeding one year.

(2) An order sanctioning such extension of probation shall specify the exact date up to which the extension is granted and further specify as to whether the extended period will be counted for the purpose of increment.

(3) If the period of probation is extended on account of failure to give satisfactory service, such extension shall not count for increments, unless the authority granting the extension directs otherwise.

(4) If a probationer is discharged from service during or at the end of the initial or extended period of probation under sub-rule (1), he shall not be entitled to any claim whatsoever.

47. Seniority.- Subject to the other provisions of these Rules,-

(1) Seniority in the service in the cadre of Civil Judge shall be determined from the date of the order of substantive appointment to the service :

Provided that the seniority of candidates appointed to the service shall, in the case of appointment of more persons than one follow the order in which they have been placed in the list prepared by the Recruiting Authority under Rule 24 of these Rules.

(2) Inter-se seniority of persons promoted to the Senior Civil

Judge cadre in the same year shall be the same as it was in the post held by them at the time of promotion.

(3) Seniority of persons appointed to the Service in the District Judge cadre by direct recruitment shall be determined from the date of the order of substantive appointment in the cadre:

Provided that the seniority of direct recruit to the cadre, in the case of appointment of more persons than one by an order of the same selection, shall follow the order in which they have been placed in the list prepared by the Court under Rule. 41

(4) Inter-se seniority of persons promoted to the District Judge cadre in the same year shall be the same as it was on the post held by them at the time of promotion.

(5) The seniority of direct recruit vis-a-vis the promotee appointed to the cadre of District Judge shall be determined in the order of their names placed in the (Deleted)³⁷ select list prepared under rule 42:

Provided that the persons promoted under Rule 15 shall not be given seniority over the

³⁷³⁴ [Amended vide Noti. No.F.1(3)DOPA-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

PART – V

OTHER PROVISIONS

48. Grant of scale under the Assured Career Progression Scheme.- (1) Subject to appraisal of their work, and performance by the Court, the Officers of the Civil Judge cadre and Senior Civil Judge cadre, who though, otherwise fit and suitable for promotion have not been so promoted for want of vacancy in the cadre for their promotion, shall in lieu of promotion be granted Assured Career Progression Scales by the Court as under:-

- (a) an officer of the Civil Judge cadre shall be eligible for the grant of first and second Assured Career Progression Scales (ACP-I & ACP-II) on completion of 5 and 10 years of continuous satisfactory service in the respective scales.
- (b) an officer of the Senior Civil Judge cadre shall be eligible for the grant of first and second Assured Career Progression Scale (ACP-I & ACP-II) on completion of 5 and 10 years continuous satisfactory service in the respective scales.

(2) Assured Career Progression Scale of pay shall not be granted to those officers who have declined or forgone regular promotion on any ground.

(3) Any officer to whom Assured Career Progression Scale of pay has been granted, refuses functional promotion to the higher cadre in his turn of promotion shall be reverted to his original pay scale.

(4) Scales of pay of Assured Career Progression-I and Assured Career Progression-II shall be such as may be prescribed by the Government under the rules governing pay scales of the Judicial Officers.

49. Grant of selection scale to District Judges.- The Officers of the District Judge cadre, who have put in not less than 5 years service shall be granted selection scale by the Court on the basis of merit to the extent of 25 percent of the effective strength of District Judges. (Subs)³⁸

50. Grant of super-time scale to District Judges.- The Officers of the District Judge cadre, who have put in not less than three years service in the selection scale shall be granted super-time scale by the court on the basis of merit after taking into consideration the entire service record to the extent of 10 percent of effective strength of District Judges. (Subs)³⁹

PART-VI.

PAY, ALLOWANCES, AMENITIES, ADVANCES AND OTHER FINANCIAL BENEFITS.

51. Pay scales.- The pay scales of the persons appointed to the posts in the service shall be

³⁸ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011]

³⁹ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011]

governed by the Orders issued in this behalf by the Governor, from time to time.

52. Pay, allowances, amenities, advances and other financial benefits.- Every member of the service in addition to any other allowances, amenities and advances availed by him and admissible to him under the rules/orders made by the Government from time to time, shall be entitled to receive or reimburse the following allowances, amenities, and financial benefits on and from the date and in such manner as may be specified by the Government from time to time by general or special order, namely:-

1. Supply of News paper(s) and magazine,
2. City Compensatory Allowance,
3. Robe Allowance,
4. Conveyance Allowance,
5. Sumptuary Allowance,
6. Medical Facility,
7. Leave Travel Concession,
8. Home Travel Concession,
9. Concurrent Charges Allowance,
10. Transfer Grant,
11. Reimbursement of Electricity and Water Charges,
12. Soft Loan and Advances,
13. Rent free furnished Government Accommodation or House Rent Allowance,
14. Telephone Facilities,
15. Benefit of Leave encashment, and
16. Any other facility as may be provided to the Judicial Officers from time to time by the State Government or the Central Government.

53. Leave, allowances and pension etc.- Except as otherwise provided in these Rules and until separate rules are framed by the Government in this regard, the allowances, pension, leave, conduct and other conditions of service of the members of the Service shall be regulated by the following Rules, as amended from time to time, namely:-

1. The Rajasthan Service Rules, 1951, as amended from time to time;
2. The Rajasthan Civil Services (Classification and Appeal) Rules, 1958, as amended from time to time;
3. The Rajasthan Civil Services (Conduct) Rules, 1971, as amended from time to time;
4. The Rajasthan Civil Services (Pension) Rules, 1996, as amended from time to time;
5. The Rajasthan Travelling Allowances Rules, 1971, as amended from time to time; and
6. Any other Rules governing general conditions of service, made by the Governor in Exercise of powers conferred under the proviso to Article 309 of the Constitution of India and for the time being in force and applicable to the members of the State Services.

PART - VII

MISCELLANEOUS

54. Oath.- Every person appointed to the service shall make and subscribe an oath or

affirmation in the prescribed form set out for this purpose in Annexure-"A" appended to these rules.

55. Deputation.- (1) Any member of the service may be deputed by the Governor, in consultation with the Court to perform the duties of any post in the Central Government or a State Government or to serve in a body incorporated or not, which is wholly or substantially owned or controlled by the Government.

(2) The terms and conditions for placing a member of the Service on deputation shall be such as may be specified by the Government in consultation with the Court.

(3) Such deputation shall not be for more than three years, which shall not be extended further in any case beyond a period of two year except by the Court for special reasons to be recorded.

(4) A member of the service repatriated back from deputation shall not be sent on deputation again before completion of a period of five years on a judicial post under the Court.

56. Re-employment.- The Appointing Authority in case of temporary vacancy in the Cadre of District Judge on the recommendation of the Court may provide re-employment to a retired Judicial Officer in the District Judge Cadre till the age of 62 years.

57. Repeal and savings.- The Rajasthan Higher Judicial Service Rules, 1969 and the Rajasthan Judicial Service Rules, 1955, as amended from time to time, are hereby repealed:

Provided that such repeal shall not affect any order made, action taken, effects and consequences of anything done or suffered there under or any right, privilege, obligation or liability already acquired, accrued or incurred there under, or enquiry, verification, or proceedings in respect thereof made.

SCHEDULE – I
[See Rule 3(c) & 6(1)]

CADRE STRENGTH OF THE SERVICE
"A"
DISTRICT JUDGE CADRE

S.No.	Designation of Post	Strength
1.	District & Sessions Judges:-	<u>35</u>
	Ajmer/Alwar/Balotara/Bharatpur/Banswara/Baran/ Bhilwara/ Bikaner/ Bundi/ Churu/ Dausa/ Dholpur/ Dungarpur/Hanumangarh/Ganganagar/Jaipur Metropolitan city/Jaipur District ⁴⁰ /Jaisalmer/Jalore/Jhalawar/ Jhunjhunu/ Jodhpur Metropolitan City/ <u>Jodhpur District/</u> Karauli/ Kota/ Merta/ Pali/ Pratapgarh/ Rajsamand/ Sawaimadhopur/ Sikar/ Sirohi/ Tonk/ Udaipur/ Chittorgarh..	
2.	Additional District & Sessions Judges:-	<u>149</u> (Subs.)⁷⁸ & ⁷⁹
	No.1Ajmer/ No.2 Ajmer/ No.3 Ajmer/No.4 Ajmer ⁴¹ / No.5 Ajmer ⁴² / No.1 Beawar ⁴³ / No.2 Beawar ⁴⁴ / No.3 Beawar ⁴⁵ / Kishangarh/ Kekari/ No.1 Alwar/ No.2 Alwar/ No.3 Alwar ⁴⁶ / Bansoor ⁴⁷ / No.1 Behror ⁴⁸ / No.2 Behror ⁴⁹ No.1 Kishangarhbas/ No.2 Kishangarhbas/ Rajgarh (Alwar)/ Laxmangarh(Alwar)/ Tijara (Alwar)/ Barmer/ Balotra ⁵⁰ / No.1 Bharatpur/ No.2 Bharatpur/ No.3 Bharatpur ⁵¹ No.4 Bharatpur/ No.1 Bayana/ No.2 Bayana/No.1 Deeg/ No.2 Deeg/ Kaman ⁵² Banswara/ Baran/ Chhabra/ No.1	

⁴⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁴⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Bhilwara/ No.2 Bhilwara/ No.3 Bhilwara/ ⁵³ Gulabpura/ Shahpura/ No.1 Bikaner/ No.2 Bikaner/ No.3 Bikaner/ ⁵⁴ No.4 Bikaner/ ⁵⁵ No.1 Bundi/ No.2 Bundi/ Churu/ Ratangarh/ Sujangarh/ Rajgarh (Churu)/ Dausa/⁵⁶ Bandikui/ Dholpur/ Dungarpur/⁵⁷ No.1 Ganganagar/ No.2 Ganganagar/ Suratgarh/⁵⁸ Raisinghnagar/ Anoopgarh/ Srikaranpur/ (Deleted)⁵⁹/ No. 1 Hanumangarh/⁶⁰ **No. 2** Hanumangarh/⁶¹ Sangaria(Subs)⁶² / **No. 1** Nohar/ ⁶³ **No. 2** Nohar/⁶⁴ Bhadra/ No.1 Jaipur Metropolitan/ No.2 Jaipur Metropolitan/ No.3 Jaipur Metropolitan/ No.4 Jaipur Metropolitan / No.5 Jaipur Metropolitan/ No.6 Jaipur Metropolitan/ No.7 Jaipur/ Metropolitan / No. 8 Jaipur **b**/ No.9 Jaipur Metropolitan/ No.10 Jaipur Metropolitan/ No.11 Jaipur Metropolitan/ No.12 Jaipur Metropolitan / No.13 Jaipur Metropolitan/ No.14 Jaipur Metropolitan / No.15 Jaipur Metropolitan / No.16 Jaipur Metropolitan No.17 Jaipur Metropolitan / No.18 Jaipur Metropolitan / ⁶⁵ No.1 Jaipur District/ No.2 Jaipur District/ No.3/ Jaipur District No.4 Jaipur District / Chomu/ Kotputali/ Sambhar/ Shahpura (Jaipur District)/ Bhinmal/ Jhalawar/ Aklera/ Khetri/ No.1 Jhunjhunu/ No.2 Jhunjhunu/ No.1 Jodhpur Metropolitan / No.2 Jodhpur Metropolitan / No.3 Jodhpur Metropolitan/ No.4 Jodhpur Metropolitan/ No.5 Jodhpur Metropolitan /No.6 Jodhpur Metropolitan /⁶⁶ Phalodi/ Karauli/⁶⁷ Hindon City/ No.2 Hindaun City/⁶⁸ No.1 Kota/

⁵² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁵⁹ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R.57 dated 31-8-2012.]

⁶⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶² [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

⁶³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

- No.2 Kota/ No.3 Kota/ No.4 Kota/ No.5 Kota/ No.6 Kota/⁶⁹ Ramganjmandi/ Nagour/ Parbatsar/ Deedwana/ Jaitaran/⁷⁰ Bali/ Sojat/ Sumerpur/ No.1 Chittorgarh/ No.2 Chittorgarh/ No.3 Chittorgarh/⁷¹ Nimbahera/ Sawaimadhopur/⁷² Gangapurcity/ No.1 Sikar/ No.2 Sikar/ No.3 Sikar/ No.4 Sikar/ SriMadhopur/⁷³ Nathdwara/ Rajsamand/⁷⁴ Neem ka thana/ Abu Road/ Tonk/⁷⁵ Malpura/ No.1 Udaipur/ No.2 Udaipur/ No.3 Udaipur/ No.4 Udaipur/ No.5 Udaipur/ Salumber/⁷⁶ Rent Appellate Tribunal, Ajmer/ Jaipur Metropolitan / Jodhpur Metropolitan/ Kota.(Ins.)⁷⁷
3. Judge, Special Court, Schedule Castes/ Schedule Tribes (Prevention of Atrocities Cases) Ajmer/ Alwar/ Baran/ Barmer/ Bharatpur/⁸⁰ Bhilwara/ Bikaner/ Bundi/⁸¹ Dausa/ Dholpur/⁸² Ganganagar/ Hanumangarh/⁸³ Jaipur City/ Jhalawar/ Jhunjhunu/⁸⁴ Jodhpur/ Karauli/⁸⁵ Kota / Merta/ Pali/ Pratapgarh/ Sawai Madhopur / Sirohi/⁸⁶ Tonk/ Udaipur. 25 ⁸⁷
4. Additional Sessions Judge, Women Atrocities Cases⁸⁸ Ajmer/Bharatpur/Bikaner/⁸⁹ Bhilwara/ Ganganagar/ Kota/ Jaipur City/ Jodhpur Metropolitan/ Udaipur.⁹⁰ 9 ⁹¹
5. Judge, Special Court (N.D.P.S.Cases) Bhilwara/ Ganganagar/ Hanumangarh/ Jhalawar/ Jodhpur/ Pratapgarh/ Chittorgarh/ Jaipur. 8
6. Judge, Special Court (Dacoity Affected Areas) Bharatpur/ Dholpur. 2
7. Judge, Special Court (Prevention of Corruption Act)⁹² Ajmer/ Alwar/⁹³ Bikaner/ Bharatpur/⁹⁴ No. 1 Jaipur/⁹⁵ No. 2 Jaipur/ No. 3 Jaipur/⁹⁶ Jodhpur/ Kota/ Pali/ Sri Ganganagar/ ⁹⁷ Udaipur. 12 ⁹⁸
8. Special Judge (C.B.I.) No.1 Jaipur/ No.2, Jaipur/ No.3 (Ins.)⁹⁹ Jaipur/ Jodhpur. 4 ¹⁰⁰

⁶⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁶⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁷⁷ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 ¶

9.	Judge, Family Court, Ajmer/ Alwar/ Banswara/ Bharatpur/ ¹⁰¹ Bhilwara/ Bundi/ Bikaner/ Baran/ Chittorgarh/ Churu/ Dausa/ Dungarpur/ Ganganagar/ ¹⁰² Hanumangarh /_Jaipur No.1/ Jaipur No.2/ <u>Jhalawar/ Jhunjhunu</u> / ¹⁰³ No.1_Jodhpur/ No.2 Jodhpur/ Kota/ Merta/ Pali/ Rajsamand/ Sawai Madhopur/ Sikar/ Tonk/ ¹⁰⁴ Udaipur.	28 ¹⁰⁵
10.	Judge, Special Court (Communal Riots,) Tonk/ Jaipur.	2
11.	Judge, Special Court (Sati Nivaran), Jaipur.	1
12.	Judge, Special Court (Fake Currency Cases) Jaipur.	1
13.	Judge, Special Court (Printing and Stationary Embezzlement Cases), Jaipur.	1
14.	Judge, Designated Court, Ajmer.	1

⁷⁹ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 14.9.2013]

⁷⁸ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] []

⁸⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁸⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

⁹⁹ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] []

¹⁰⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁰¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

15.	Presiding Officer, Special Court for Essential Commodities Act Cases, Jaipur/ Jodhpur.	2
16.	Presiding Officer, Industrial Dispute Tribunal and Labour Court Ajmer/ Bharatpur/ Bhilwara/ Bikaner/ Jodhpur/ Kota/ Udaipur/ Ganganagar.	8
17.	Judge, Industrial Tribunal, Jaipur/ <i>Alwar: (Ins.)</i> ¹⁰⁶	2 (Subs.) ¹⁰⁷
18.	Judge, Labour Court, Jaipur No.1/ Jaipur No.2	2
19.	Judge, Motor Accident Claim Tribunal Ajmer/ Banswara/ Bikaner/ ¹⁰⁸ Bundi/ Dungarpur/ ¹⁰⁹ No. 1 Kota/ ¹¹⁰ No. 2 Kota/ Merta/ ¹¹¹ Pali/ Chittorgarh/ Rajsamand/ Sirohi/ No. 1 Udaipur/ ¹¹² No. 2 Udaipur/ ¹¹³ Alwar/ Bhilwara/ No. 1 Jaipur/ ¹¹⁴ No. 2 Jaipur Metropolitan/ Jhunjhunu/ Jodhpur/ Sikar ¹¹⁵ .	21 ¹¹⁶
20.	Presiding Officer, Rajasthan State Co-operative Tribunal, Jaipur.	1
21.	Presiding Officer, Rajasthan Non Government Educational Institutions Tribunal, Jaipur.	1
22.	Presiding Officer, Rajasthan ¹¹⁷ Wakf Tribunal, Jaipur	1
23.	Member, State Transport Appellate Tribunal, Jaipur.	1
24.	Member, Rajasthan Civil Services Appellate Tribunal, Jaipur.	1
25.	Member, Board of Revenue, Ajmer	2
26.	Member, Rajasthan Tax Board, Ajmer	1
27.	Member Secretary, Rajasthan State Legal Services Authority, Jaipur.	1
28.	Registrar General, Rajasthan High Court, Jodhpur.	1
29.	Registrar (Vigilance), Rajasthan High Court, Jodhpur.	1
30.	Registrar (Admn.), Rajasthan High Court, Jodhpur.	1
31.	Registrar (Admn.), Rajasthan High Court Bench, Jaipur.	1
32.	Registrar (Rules), Rajasthan High Court, Jodhpur.	1
33.	Registrar (Vigilance), Rajasthan High Court Bench, Jaipur.	1
34.	Registrar (Writs), Rajasthan High Court Bench, Jaipur.	1
35.	Registrar cum Principal Secretary to Hon'ble Chief Justice	1
36.	Registrar (Classification) Rajasthan High Court, Jodhpur/ Jaipur Bench.	2
37.	Director Rajasthan State Judicial Academy, Jodhpur (Subs.) ¹¹⁸	1
(Inst) ¹¹⁹ 38.	Additional Director (Admn.) Rajasthan State Judicial Academy, Jodhpur	1
nst) ¹²⁰ 39.(1	Registrar (Examination) Rajasthan High Court	1
40	Judge, Special Court (Rajasthan Special Court Act, 2012) Jaipur/ Jodhpur. ¹²¹	2
41	Registrar H.Q. at Delhi. ¹²²	1
Total		338 (Subs.) ¹²³ & ¹²⁴
(Renun.) ¹²⁵ & ¹²⁶ 42	Reserve for Leave, Training, Deputation and for holding temporary post @ 10% of the Total Cadre Strength.	34 (Subs.) ¹²⁷ & ¹²⁸

GRAND TOTAL

372
(Subs.)¹²⁹ & ¹³⁰

¹⁰² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁰³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁰⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁰⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁰⁶ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

¹⁰⁷ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

¹⁰⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁰⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹¹⁸ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

¹¹⁹ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

¹²⁰ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

¹²¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹²² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹²³ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

¹²⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹²⁵ Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1 □

"B"

SENIOR CIVIL JUDGE CADRE

S.No.	Designation of post	Cadre Strength
1.	Civil Judge (Senior Division)-cum- Judicial Magistrates:- Ajmer/ Alwar/ Barmer / Bharatpur/Banswara/ Baran/ Bhilwara/ Bikaner/ Bundi/Churu/Dausa/ Dholpur/Dungarpur/ Hanumangarh/ Ganganagar/Jaipur District/Jaisalmer/ Jalore/Jhalawar/ Jhunjhunu/ Jodhpur District/Karauli/Kota/Nagaur/Pali/Chittorgarh/ Rajsamand/Sawaimadhopur/Sikar/Sirohi/Tonk/Udaipur/Pratapgarh. Civil Judge (Sr.Div.)& Chief Metropolitan Magistrate Jaipur Metropolitan/ Jodhpur Metropolitan.	35
2.	Civil Judge (Senior Division)-cum-Additional Chief Judicial Magistrates/ A.C.M.Ms/ Addl. Civil Judges (Senior Division)-cum-Addl. Chief Judicial Magistrates/A.C.M.Ms ¹³¹ /Addl. Civil Judges (Senior Division)/ No.1 Beawar/ Beawar ¹³² / No. 1 Kishangarh ¹³³ / No. 2 Kishangarh ¹³⁴ / No.1 Ajmer/No.2 Ajmer/ No.3 Ajmer/Nasirabad/ No. 1 Kekri/ No. 2 Kekri/ (Railway) Ajmer/Kishangarhbas/No. 1 Alwar/ No.2 Alwar/ No.3 Alwar/(Deleted) ¹³⁵ No. 1. Behror/ Laxmangarh/ Rajgarh/ No.2 Behror/ Tijara ¹³⁶ / Kushalgarh/ Banswara/ Barmer/ Balotra/ Baran/ Atru ¹³⁷ / Chhabra/Shahbad/ Deeg/ No.1 Bharatpur/ No.2 Bharatpur/ No.3 Bharatpur/ No.4 Bharatpur (Railway), Bharatpur/Kaman/ ¹³⁸ Kumher /Bayana/ Weir/ No. 1 Bhilwara/ ¹³⁹ No. 2	206 ¹⁶²

¹²⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹²⁷ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

¹²⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹²⁹ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

¹³⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³⁵ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

¹³⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Bhilwara/ Jahazpur/¹⁴⁰ Shahpura/ Gangapur/ Gulabpura/ Mandal/
Mandalgarh/ No.1 Bikaner/ No.2 Bikaner/ No.3 Bikaner/No.4
Bikaner/ (Railway) Bikaner/ Bundi/ Keshoraipatan/¹⁴¹ Nainwa/
Ratangarh/ Sujangarh/ Rajgarh/ Dausa/ Sikrai/¹⁴² Mahuwa/ Lalsot/
Bandikui/ No. 1 Bari/ No. 2 Bari/ Dholpur/ Doongarpur/
Sagwara/Raisingnagar/ No. 1 Ganganagar/¹⁴³ No. 2Ganganagar /¹⁴⁴
Karanpur/ Suratgarh/ Anoopgarh/ Hanumangarh/ Sangaria/ Nohar/
Bhadra/ S P.E. Cases Jaipur District/ ¹⁴⁵ No. 1 Jaipur District/ No.2
Jaipur District/ Sambhar/ Kotputli/ Shahpura/ Chomu/ No. 1 Jalore/
No. 2 Jalore/ Bhinmal/ Khetri/ Jhunjhunu/Udaipurwati/ ¹⁴⁶ Nawalgarh/
Bhawanimandi/ Aklera/ Manoharthana/ Jhalrapatan/ Jhalwar/ Phalodi/
Bilara/ Pokran/ Hinduan/Karauli/ (*Deleted.*)¹⁴⁷/ Ramganjmandi/ No. 1
Kota/No.2 Kota/ No.3 Kota/ No.4 Kota/ No.5 Kota/ *No.6 Kota*¹⁴⁸/
No. 7 Kota/¹⁴⁹ (Railway) Kota/ Nagaur/ Merta/Parbatsar/ Didwana/
Makrana/ Sojat/ Bali/ Jaitaran/ Pali/ Sumerpur/ ¹⁵⁰ Communal Riots
Pali/ No.1,Chittorgarh/ No.2 Chittorgarh/ Partapgarh/ Arnod
(Pratapgarh)/ Kapasan/No. 1 Nimbahera/ ¹⁵¹ No. 2 Nimbahera/¹⁵²
Begun/ Badi Sadri/ Chhoti Sadri/ Bheem/ Rajsamand/ Nathdwara/
Sawai Madhopur/ Gangapurcity/ No. 1 Neem Ka Thana/¹⁵³ No.
2 Neem Ka Thana/¹⁵⁴ Sikar/ Fatehpur/ Dantanramgarh/ No.1,
Srimadhpor /No.2, Srimadhpor^(Subs.) ¹⁵⁵/ Mount Abu/ Tonk/ Malpura/
Niwai/ Uniyara/ Mavli/ Kanore/ No. 1 Udaipur/ No.2 Udaipur/

¹³⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹³⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁴⁷ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

¹⁴⁸ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

¹⁴⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵⁵ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

No.3 Udaipur/ Jhadol/ Vallabhnagar/ Kherwada/ Salumber/ Dhariawad/No.1,JDA,Jaipur/ No.2, JDA Jaipur.¹⁵⁶ Jaipur Metropolitan/ No.1 Jaipur Metropolitan/ No.2 Jaipur Metropolitan/ No.3 Jaipur Metropolitan/ No.4 Jaipur Metropolitan/ No.5 Jaipur Metropolitan/ No. 6 Jaipur Metropolitan/ No. 7 Jaipur Metropolitan/ No.8 Jaipur.Metropolitan/ No.9 Jaipur Metropolitan/ No. 10 Jaipur Metropolitan/ No.11, Jaipur Metropolitan/ No.12 Jaipur Metropolitan / No.13 Jaipur Metropolitan/ No.14 Jaipur Metropolitan/ No.15 Jaipur Metropolitan/ No.16 Jaipur Metropolitan/ No.17 Jaipur Metropolitan/ No.18 Jaipur Metropolitan/ No.19 Jaipur Metropolitan/No.20 Jaipur Metropolitan/¹⁵⁷ No.1 Jodhpur Metropolitan/ No.2 Jodhpur Metropolitan / No.3 Jodhpur Metropolitan/No.4 Jodhpur Metropolitan/ No.5 Jodhpur Metropolitan/ No.6 Jodhpur Metropolitan/¹⁵⁸ Additional Chief Metropolitan Magistrate/ Economic Offences, Jaipur Metropolitan/ Communal Riots, Jaipur Metropolitan/ Railway, Jodhpur Metropolitan / (Railway) Jaipur Metropolitan/ Economic Offences, Jodhpur Metropolitan /(CBI cases) *Jodhpur* Metropolitan/Rent Tribunal Ajmer/Jaipur Metropolitan/ Jodhpur Metropolitan/ Kota/ Bharatpur/Bikaner/ Udaipur/¹⁵⁹ Special Additional Chief Judicial Magistrate, (PC PNDT Act Cases),¹⁶⁰ Ajmer/ Bharatpur/ Bikaner/ Jaipur Metropolitan/ Jodhpur Metropolitan/ Kota / Udaipur (*Ins.*)¹⁶¹

¹⁵⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁵⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁶⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁶¹ *Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gaz. Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dt. 31-8-2012.11*

¹⁶² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Secretary, RHC Legal Services Committee, Jodhpur/ Jaipur/ Secretary, District Legal Services Authority, Bharatpur/ Bikaner/ Udaipur/ Ajmer/ Jodhpur Metropolitan/ Kota/ Jaipur Metropolitan/ Alwar /Baran/ Bhilwara/ Bundi/ Chittorgarh/ Sri Ganganagar / Hanumangarh/ Jhalawar/ Merta City/ Pali/ Sawai Madhopur/ Sikar/ Jaipur District/¹⁶³ Deputy Registrar (Judicial), Jodhpur/ Jaipur/ Dy. Registrar (Examination), Rajasthan High Court/ Dy. Secretary, RHC, Legal Aid Committee, Jaipur (ACJM) Dy. Secretary, Rajasthan State Legal Services Authority, Jaipur/ Deputy Secretary, (Action Plan & ADR) Rajasthan State Legal Services Authority, Jaipur/ Dy. Secretary, RHC, Legal Aid Committee, Jodhpur (ACJM)/ Deputy Director, Rajasthan State Judicial Academy, Jodhpur/ Deputy Director (Admn.), Rajasthan State Judicial Academy, Jodhpur. (Subs.)¹⁶⁴

Total

272
(Subs.)¹⁶⁶ &
167

4. Reserve for Leave, Training, and Deputation and for holding temporary post @10% of the Total Cadre Strength.

27 (Subs.)¹⁶⁸
& 169

Grand Total

299
(Subs.)¹⁷⁰ & ¹⁷¹

CIVIL JUDGE CADRE

1. Civil Judge (Junior Division)-cum-Judicial Magistrates/ 207¹⁸⁵ Metropolitan Magistrates, Ist Class ¹⁷² Ajmer (East) / Ajmer (West)/ Beawar/ Ajmer (Distt.)/ Kishangarh/ Ajmer (North)/ Ajmer (South)/

¹⁶³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁶⁴ *[Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]* **¶**

¹⁶⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁶⁶ *[Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]* **¶**

¹⁶⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁶⁸ *[Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]* **¶**

¹⁶⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷⁰ *[Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R.57 dated 31-8-2012.]* **¶**

¹⁷¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Vijaynagar/Pushkar/Nasirabad /Kekri/ Sarwar/
 No.1,Alwar/No.2,Alwar/Bhiwadi/¹⁷³ Ramgarh/ Kishangarhbas/
 Rajgarh / Thanagazi/ Bansoor/ Tijara / Mundawar/ Laxmangarh/
 Behror / Kathumer/ Banswara/Bagidora/ Gaddi/ Ghatol / Balotra /
 Barmer/ Chouhtan/¹⁷⁴Siwana/ Bharatpur/ Deeg/ Weir/ Roopwas/
 Kama/ Nagar/ Bayana/ Nadbai/ Baran / Atru / Mangrol/ ¹⁷⁵
 Chhipabarod/ Anta/¹⁷⁶ Kishanganj/ Mandalgarh/ Bhilwara (East)/
 Bhilwara (West)/ Shahpura/¹⁷⁷ Jahazpur/ Mandal/ Kotri/ Bijoliya/
 Aasind/ Bikaner/ No.3, Bikaner/ Loonkarnsar/ Nokha / Kolayat/
 Khajuwala / Dungargarh / Bundi / Indergarh/ Lakheri/ Hindoli/
 Nainwa/ Keshoraipatan/ Talera / Churu / Sardarsahar/ Sujangarh/
 Taranagar/ Rajgarh/ Dausa/ Bandikui/ Lalsot / Sikrai/ Mahuwa/
 Dholpur/ Rajakhara/ Bari/ Dungarpur / Seemalwada/ Aashpur/

¹⁷³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Ganganagar/ Raisinghnagar/Anoopgarh/ Padampur/ Sadulsahar/
 Gharsana/ Vijaynagar/Suratgarh/ Hanumangarh/ Bhadra/¹⁷⁸ Nohar /
 Pilibanga / Tibbi/ Rawatsar/ Jaipur Distt./ Kotputli/ Chomu/¹⁷⁹
 Sambhar/ Dudu/ Viratnagar/Shahpura/ Phagi/¹⁸⁰ Jalore /
 Sanchoe /Raniwada/ Jhunjhunu / Buhana/¹⁸¹ Chirawa/ Khetri/
 Udaipurwati/ Pilani/Jhalawar/Khanpur/Pirawa/Aklera/
 Bhawanimandi/ Chaumohalla Jodhpur Distt./Osian / Pipar/
 Balesar/ Jaisalmer / Hindaun / Karauli / Todabhim/ Srimahaveerji/
 Kota (North)/ Kota (South)/ Itawa/ Sangod/ Ramganjmandi /
 Kanwas /Digod/ Merta / Nagaur/Nawa/ Makrana / Degana/ Ladnu/
 Kuchamancity/ Jayal/ Deedwana/ Pali
 /Sadri/¹⁸²Sojat/Desuri/Bar/Sumerpur/Jaitaran/
 MarwarJunction/Bali/Pratapgarh/Badi/Sadri/Nimbahera/
 Chittorgarh/Mandafiya/Rashmi/Dungla/Rawatbhata/Kapasan/
 Begun/Gangrar/Rajsamand/Railmagra/Nathdwara/Amet/
 Devgarh/Kumbhalgarh/ Sawaimadhopur/ Gangapurcity/Bonli/
 Khandar/Bamanwas/Sikar/Fatehpur/¹⁸³ Srimadhopur/ Laxmangarh/
 Ringus/ Neem-ka-Thana/ Sirohi/ Abu Road/ Sheoganj/ Revdar/
 Pindwada/ Tonk/ Uniara/¹⁸⁴ Deoli/ Todaraisingh/ Malpura/ Niwai/

¹⁷⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁷⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Kotra/ Gogunda/ Kherwara/ Mavli/ Sarada/ Bhinder/
Udaipur(North)/ Udaipur (South)/ Civil Judge (JD) & Metropolitan
Magistrate (East) Jaipur Metropolitan/ (West) Jaipur Metropolitan/
Jodhpur Metropolitan

2. Additional Civil Judge (Junior Division)-Cum-Judicial Magistrates/ 145 ²⁰⁴
Metropolitan Magistrates, Ist Class ¹⁸⁶:-

No.1, Ajmer / No.2, Ajmer / No.3, Ajmer / No.4, Ajmer/ No.5,
Ajmer/ No.6 Ajmer/ No.1 Beawar/ No.2 Beawar / Kishangarh /
No.1 Alwar/ No.2 Alwar / No.3 Alwar / No.4, Alwar/
Banswara / Barmer / Baran / Roopwas / No.1, Bharatpur / No.2,
Bharatpur / No.3 Bharatpur/ No.4 Bharatpur/ No.1, Bhilwara /
No.2, Bhilwara / No.3, Bhilwara / No.1, Bikaner /No.2, Bikaner
/No.3, Bikaner / No.1, Bundi/ No.2, Bundi /No.3, Bundi / No.1,
Dholpur/ No.2, Dholpur / No. 3 Dholpur/ Dungarpur/¹⁸⁷ No.1,
Ganganagar/ No.2, Ganganagar/ Hanumnagarh/ No.1, Jaipur Distt.
/ No.2, Jaipur Distt./ No.3, Jaipur Distt./ No.4, Jaipur Distt ¹⁸⁸ /
Chomu/¹⁸⁹ Kotputli / No.1, Hindaun / Karauli / No.1, Kota
(North) / No.2, Kota (North) / No.3, Kota (North)/ No.4, Kota
(North) / No.5, Kota (North) / No.1, Kota (South) / No.2, Kota
(South) / No.3, Kota (South)/ No.4, Kota (South) /No.5, Kota
(South)/ Merta/ Nagaur / No.1,Pali / No.2, Pali / Pratapgarh /
Chittorgarh / Sawaimadhopur / No. 1 Gangapurcity/ No. 2
Gangapurcity/¹⁹⁰ No.1, Sikar/ No.2, Sikar / No.1, Udaipur City
(North) / No.2, Udaipur City (North)/ No.1, Udaipur City (South)/
No.2, Udaipur City (South)/ Deoli/¹⁹¹ Additional Civil
Judge(JD) & Metropolitan Magistrate (East) Jaipur Metropolitan/
(West) Jaipur Metropolitan No.1, Jaipur Metropolitan / No.2,
Jaipur Metropolitan/ No.3, Jaipur Metropolitan/ No.4, Jaipur
Metropolitan /No.5, Jaipur Metropolitan/ No.6, Jaipur
Metropolitan/ No.7, Jaipur Metropolitan/ No.8, Jaipur
Metropolitan/ No.9, Jaipur Metropolitan/ No.10, Jaipur
Metropolitan/ No.11, Jaipur Metropolitan/ No.12, Jaipur
Metropolitan/ No.13, Jaipur Metropolitan/ No.14, Jaipur
Metropolitan/ No.15, Jaipur Metropolitan/ No.16, Jaipur
Metropolitan/ No.17, Jaipur Metropolitan/ No.18, Jaipur

¹⁸⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁸⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Metropolitan/ No.19, Jaipur Metropolitan/ No.20, Jaipur
 Metropolitan/ No.21, Jaipur Metropolitan/ No.22, Jaipur
 Metropolitan/ No.23, Jaipur Metropolitan/ No.24 Jaipur
 Metropolitan/ No.25 Jaipur Metropolitan/ No.26, Jaipur
 Metropolitan/ No.30, Jaipur Metropolitan/ No.31 Jaipur
 Metropolitan/ No.32, Jaipur Metropolitan/ No.33, Jaipur
 Metropolitan/deleted/¹⁹² No.1, Jodhpur Metropolitan/ No.2, Jodhpur
 Metropolitan/ No.3, Jodhpur Metropolitan /No.4, Jodhpur
 Metropolitan/ No.5, Jodhpur Metropolitan/ No.6, Jodhpur
 Metropolitan/ No.7, Jodhpur Metropolitan/ No.8 Jodhpur
 Metropolitan / No.9 Jodhpur Metropolitan /No.10 Jodhpur
 Metropolitan/ No.11 Jodhpur Metropolitan/ Spl. Judicial Magistrate,
 (NI Act Cases)¹⁹³ No.1 Udaipur / Spl. Judicial Magistrate, (NI
 Act Cases)¹⁹⁴ No.2 Udaipur/ Spl. Judicial Magistrate, (NI Act
 Cases)¹⁹⁵ Kota / Spl. Judicial Magistrate, (NI Act Cases)¹⁹⁶ Ajmer
 Spl. Judicial Magistrate, (NI Act Cases) No. 1 Sriganganagar /¹⁹⁷ No.
 2 Sriganganagar/¹⁹⁸ Spl. Judicial Magistrate, (NI Act Cases) No. 1
 Bikaner /¹⁹⁹ No. 2 Bikaner/²⁰⁰ Spl. Judicial Magistrate, (NI Act Cases)
 No. 1 Bhilwara/ ²⁰¹ No. 2 Bhilwara/²⁰² Special Metropolitan
 Magistrate (NI Act Cases) No. 1 Jaipur Metropolitan/No. 2 Jaipur
 Metropolitan/ No. 3 Jaipur Metropolitan/ No. 4 Jaipur Metropolitan/
 No. 5 Jaipur Metropolitan/ No. 6 Jaipur Metropolitan/ No. 7 Jaipur
 Metropolitan/ No. 8 Jaipur Metropolitan/ No. 9 Jaipur Metropolitan/
 No. 10 Jaipur Metropolitan/ No. 11 Jaipur Metropolitan/ No. 12
 Jaipur Metropolitan/ No. 13 Jaipur Metropolitan/ No. 14 Jaipur
 Metropolitan/ No. 15 Jaipur Metropolitan/ No. 16 Jaipur
 Metropolitan/ No. 17 Jaipur Metropolitan/ No. 18 Jaipur

¹⁹² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁸ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

¹⁹⁹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰⁰ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰² Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰⁴ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

Metropolitan/ No. 19 Jaipur	Metropolitan/ No. 20 Jaipur
Metropolitan/ No. 1 Jodhpur	Metropolitan/ No. 2 Jodhpur
Metropolitan/ ²⁰³	
3. Gram Nyayalayas	45
Total	397 ²⁰⁵
4. Reserve for Leave, Training, Deputation and holding for temporary post @ 10% of the Total Cadre Strength.	40 ²⁰⁶
GRAND TOTAL	437 ²⁰⁷

SCHEDULE 1 (NEW)²⁰⁸_(Subs)

SCHEDULE -II

[See Rule 6(2)]

STRENGTH OF THE SERVICE

"A"

DISTRICT JUDGE CADRE

S.No.	Designation of post	Strength
1	Legal Remembrancer Cum- Principal Secretary to Govt., Law & Legal Affairs Department, Govt. of Rajasthan, Jaipur.	1
2	Joint Legal Remembrancer-I, Law Department, Govt. of Rajasthan, Jaipur.	1
3	Joint Legal Remembrancer-II, Law Department, Govt. of Rajasthan, Jaipur.	1
4	Joint Legal Remembrancer (VRS), Law Department, Govt. of Rajasthan, Jaipur.	1
5	Joint Legal Remembrancer-Cum-Director Litigation, Law Department, Jaipur	1
6	Joint Legal Remembrancer- cum- Additional Director Litigation, Law Department, Jaipur.	1
7	Joint Legal Remembrancer (Drafting), Deptt. of Law, Govt. Of Rajasthan, Jaipur	1
8	Deputy Secretary (Judl. Deptt.), Govt. of Rajasthan, Jaipur.	1
9	Director Prosecution ²⁰⁹ _(Subs.)	1

²⁰³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰⁵ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²⁰⁸ [Amd Vide Not.o.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.6.2011]]

²⁰⁹ [Amd vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gaz Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.1]]

10	Special Secretary (Home) and Joint LR Home Department, Jaipur (Subs.) ²¹⁰	1
11	Secretary, Rajasthan Legislative Assembly, Jaipur.	1
12	Special Secretary, Rajasthan Legislative Assembly, Jaipur.	1
13	Secretary, Lokayukta, Rajasthan	1
14	Deputy Secretary, Lokayukta, Rajasthan	1
15	Registrar, State Consumer Disputes Redressal Commission, Rajasthan, Jaipur ²¹¹	1
16	Registrar, State Women Commission, Jaipur	1
17	Legal Advisor, Rajasthan Public Service Commission, Ajmer.	1
18	Director (Law), Jaipur Development Authority, Jaipur	1
19	Presiding Officer, Jaipur Development Authority Appellate Tribunal, Jaipur	1
20	Special Court for trial of Jaipur Bomb Blast Cases, Jaipur	1 (Ins.) ²¹²
21	Deleted ²¹³	
Total		20 (Subs.) ²¹⁴ (Subs.) 215 & 216

" B "

SENIOR CIVIL JUDGE CADRE

S.No.	Designation of post	Strength
1.	Deputy Registrar, State Consumer Disputes Redressal Commission, Rajasthan, Jaipur/ ²¹⁷ Asstt. Government Advocate, Central Service Agency, Supreme Court, New Delhi (ACJM)/ Dy. Director (Law) Revenue Research Training Institution, Ajmer (ACJM)/ Judge Attorney, Assistant Commandant, ITB Police, New Delhi/ Recovery Officer / Registrar, / Assistant Registrar, Debt Recovery Tribunal, Jaipur.	7

²¹⁰ [Amd vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

²¹¹ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²¹² [Amended Vide Noti. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.6.2011]

²¹³ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²¹⁴ [Amd vide Noti No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

²¹⁵ [Amended Vide Noti. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.6.2011]

²¹⁶ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

²¹⁷ Amended vide Noti. No. f.1(3)DOP/A-II/2010 Dt. 14.09.2013.

" C "

CIVIL JUDGE CADRE

S.No.	Designation of post	Strength
(1)	Addl. Civil Judge (JD) No. 27 Jaipur Metropolitan /No. 28 Jaipur Metropolitan /No.29 Jaipur Metropolitan/ Special Judicial Magistrate (Mobile) No.2 Jaipur District ²¹⁸	4

²¹⁸ [Amended Vide Noti. No.F.IDOP/II/2010,G.S.R.NO.35 DT.10.6.2011]/I.

SCHEDULE-III
[See Rule 7, 8, 32 (1) & 40 (1)]
Time Schedule for Examination

A. For filling of vacancies in the cadre of District Judge in respect of

- a) twenty five per cent vacancies to be filled by direct recruitment from the Bar; and
b) ten per cent (Subs)²¹⁹ by promotion through limited competitive examination of Civil Judges (Senior Division) not having less than five years of qualifying service.

S.No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of <u>vacancies</u> . d] Vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy.	31st March
2.	Advertisement inviting applications from eligible candidates	15th April
3.	Last date for receipt of application	30th April
4.	Publication of list of eligible applicants List may be put on the website	15th May
5.	Despatch/issue of admit cards to the eligible applicants	16th May to 15th June
6.	Written Examination Written examination may be a] objective questions with multiple choice which can be scrutinized by the computer; and b] subjective/narrative	30th June
7.	Declaration of result of written examination a] Result may be put on the website and also published in the newspaper b] The ratio of 1 : 3 of the available vacancies to the successful candidates be maintained.	16th August
8.	Viva Voce	1st to 7 th September

9.	Declaration of final select list and communication to the appointing authority a] Result may be put on the website and also published in the newspaper b] Select list be published in order of merit and should be double the number of vacancies notified. c] Select list shall be valid till the next select list is published.	15th September
10.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	30th September
11.	Last date for joining	31st October

B. For filling of vacancies in the cadre of District Judge in respect of sixty five (Subs) ²²⁰ per cent vacancies to be filled by promotion.

S.No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to elevation to the High Court, death of otherwise, say ten per cent of the number of <u>vacancies</u> .	31st March
2.	Publication of list of eligible officers a] The list may be put on the website b] Zone of consideration should be 1 : 3 of the number of vacancies	15th May
3.	Receipt of judgments from the eligible officers	30th May
4.	Criteria a] ACR for last five years; b] Evaluation of judgments furnished; and c] Evaluation of special report of the District & Sessions Judge.	15th to 31st July
5.	Declaration of final select list and communication to the appointing authority a] Result may be put on the website and also published in the newspaper b] Select list be published in order of merit and should be double the number of vacancies notified.	31st August
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	30th September

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[Amended Vide Noti. No.F.1DOP/All/2010,G.S.R.NO.35 DT.10.6.2011]]].

7.	Last date for joining	31st October
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C. For filling of vacancies in the cadre of Civil Judge (Senior Division) to be filled by promotion.

S.No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to promotion, death or otherwise, say ten per cent of the number of <u>vacancies</u> .	31st March
2	Publication of list of eligible officers a] (Deleted) ²²¹ b] Zone of consideration should be 1 : 3 of the number of vacancies	15th May
3	Receipt of judgments from the eligible officers	30th May
4.	Criteria a] ACR for last five years; b] Evaluation of judgments furnished; and	1st to 16th August
5.	Declaration of final select list and communication to the appointing authority a] Result may be put on the website and also published in the newspaper b] Select list be published in order of merit and should be double the number of vacancies notified.	15th September
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	30th September
7.	Last date for joining	31st October

D. For appointment to the posts of Civil Judge (Junior Division) by direct recruitment.

²²¹ [Amended Vide Noti. No.F.1DOP/All/2010,G.S.R.NO.35 DT.10.6.2011]].

S.No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to promotion, death or otherwise, say ten per cent of the number of <u>vacancies</u> .	15th January
2.	Advertisement inviting applications from eligible candidates	1st February
3.	Last date for receipt of application	1st March
4.	Publication of list of eligible applicants The list may be put on the website	2nd April
5.	Despatch/ issue of admit cards to the eligible applicants	2nd to 30th April
6.	Preliminary written examination Objective questions with multiple choice which can be scrutinized by computer	15th May
7.	Declaration of result of preliminary written examination a] Result may be put on the website and also published in the Newspaper b] The ratio of 1 : 15 (<i>Subs</i>) ²²² of the available vacancies to the successful candidates be maintained.	15th June
8.	Final Written examination Subjective/narrative	15th July
9.	Declaration of result of final written examination a] Result may be put on the website and also published in the Newspaper b] The ratio of 1 : 3 of the available vacancies to the successful candidates be maintained. c] Dates of interview of the successful candidates may be put on the internet which can be printed by the candidates and no separate intimation of the date of interview need be sent.	30th August

²²² [Amended Vide Noti. No.F.1DOP/All/2010.G.S.R.NO.35 DT.10.6.2011]].

10.	Viva Voce	1st to 15th October
11.	Declaration of final select list and communication to the appointing authority a] Result may be put on the website and also published in the newspaper b] Select list be published in order of merit and should be double the number of vacancies notified.	1st November
12.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	1st December
13.	Last date for joining	2nd January of the following year

SCHEDULE – IV

[See Rule 20]

A. The examination scheme for recruitment to the cadre of Civil Judge shall consist of an objective type preliminary examination, a written main examination and an interview to test general knowledge of the candidate and his fitness (suitability) for appointment.

B. The preliminary examination shall be objective type examination in which 70% weightage will be given to the subjects prescribed in syllabus for Law Paper-I and Law Paper-II and 30% weightage shall be given to test proficiency in Hindi and English language. The marks obtained in the preliminary examination shall not be counted towards the final selection.

C. The main examination shall consist of following subjects:

Subjects	Marks
(i) Law Paper-I	100
(ii) Law Paper-II	100
(iii) Language (i) Paper-I Hindi Essay	50
(ii) Paper-II English Essay	50
(iv) Interview	35

It shall be compulsory to appear, in each and every paper of written test, as also before the Interview Board for viva-voce.

Law Paper-I is designed to test the practical knowledge of the candidates in civil law and procedure e.g. drafting, pleadings, framing issues and writing out judgments etc. in civil cases.

Law Paper-II is designed to test practical knowledge of the candidates in criminal law and procedure e.g. framing charges and writing out the judgments etc. in criminal cases.

Interview: After the marks obtained by the candidate in written test have been received, the Recruiting Authority shall call for interview such of them as have obtained a minimum of 35% marks in each of the law papers and 40% marks in the aggregate:

Provided that a candidate belonging to Scheduled Caste or Scheduled Tribe category shall be deemed to be eligible for interview if he has obtained a minimum of 30% marks in each of the Law papers and 35% marks in the aggregate:

Provided further that as far as practicable, the number of candidates called for interview in accordance with their order of merit in written test shall be approximately three times the vacancies reserved for each category:

Provided also that if the recruiting authority is the Commission A sitting Judge of the High Court to be nominated by the Chief Justice should be invited to participate in the interview as an expert, The advice given by him should ordinarily be prevailed.

In interviewing a candidate, the suitability for employment to the Service shall be tested with reference to his record at the School, College and University, and his character, personality,

address and physique. The questions, which may be put to him, may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. Marks shall also be awarded for the candidate's proficiency in the Rajasthani dialects and his knowledge of social customs of Rajasthan. The marks-so awarded shall be added to the marks obtained in the written test by each candidate.

SCHEDULE V (Deleted)²²³

SCHEDULE-VI (Deleted)²²⁴

²²³ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] □

²²⁴ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.] □

SCHEDULE -V (Renum.)²²⁵
(See Rule 31 (4))

**Roster for
filling up vacancies in the District Judge cadre by direct recruitment and by promotion**

Sl.No.of vacancy	Category for which the vacancy should be earmarked
1.	2.
1.	<i>By promotion-merit-cum-seniority</i>
2.	<i>By promotion-merit-cum-seniority</i>
3.	<i>By promotion-merit-cum-seniority</i>
4.	<i>By direct recruitment</i>
5.	<i>By promotion-merit-cum-seniority</i>
6.	<i>By promotion-merit-cum-seniority</i>
7.	<i>By promotion-merit-cum-seniority</i>
8.	<i>By direct recruitment</i>
9.	<i>By promotion-merit-cum-seniority</i>
10.	<i>By promotion-Limited Competitive Examination</i>
11.	<i>By promotion-merit-cum-seniority</i>
12.	<i>By direct Recruitment</i>
13.	<i>By promotion-merit-cum-seniority</i>
14.	<i>By promotion-merit-cum-seniority</i>
15.	<i>By promotion-merit-cum-seniority</i>
16.	<i>By direct Recruitment</i>
17.	<i>By promotion-merit-cum-seniority</i>
18.	<i>By promotion-merit-cum-seniority</i>
19.	<i>By promotion-Limited Competitive Examination</i>
20.	<i>By direct Recruitment</i>
21.	<i>By promotion-merit-cum-seniority</i>
22.	<i>By promotion-merit-cum-seniority</i>
23.	<i>By promotion-merit-cum-seniority</i>
24.	<i>By direct recruitment</i>
25.	<i>By promotion-merit-cum-seniority</i>
26.	<i>By promotion-merit-cum-seniority</i>
27.	<i>By promotion-merit-cum-seniority</i>
28.	<i>By direct recruitment</i>
29.	<i>By promotion-merit-cum-seniority</i>
30.	<i>By promotion-Limited Competitive Examination</i>
31.	<i>By promotion-merit-cum-seniority</i>
32.	<i>By direct Recruitment</i>
33.	<i>By promotion-merit-cum-seniority</i>

²²⁵ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordly. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

34. *By promotion-merit-cum-seniority*
35. *By promotion-merit-cum-seniority*
36. *By direct Recruitment*
37. *By promotion-merit-cum-seniority*
38. *By promotion-merit-cum-seniority*
39. *By promotion-Limited Competitive Examination*
40. *By direct Recruitment*
41. *By promotion-merit-cum-seniority*
42. *By promotion-merit-cum-seniority*
43. *By promotion-merit-cum-seniority*
44. *By direct recruitment*
45. *By promotion-merit-cum-seniority*
46. *By promotion-merit-cum-seniority*
47. *By promotion-merit-cum-seniority*
48. *By direct recruitment*
49. *By promotion-merit-cum-seniority*
50. *By promotion-Limited Competitive Examination*
51. *By promotion-merit-cum-seniority*
52. *By direct Recruitment*
53. *By promotion-merit-cum-seniority*
54. *By promotion-merit-cum-seniority*
55. *By promotion-merit-cum-seniority*
56. *By direct Recruitment*
57. *By promotion-merit-cum-seniority*
58. *By promotion-merit-cum-seniority*
59. *By promotion-Limited Competitive Examination*
60. *By direct Recruitment*
61. *By promotion-merit-cum-seniority*
62. *By promotion-merit-cum-seniority*
63. *By promotion-merit-cum-seniority*
64. *By direct recruitment*
65. *By promotion-merit-cum-seniority*
66. *By promotion-merit-cum-seniority*
67. *By promotion-merit-cum-seniority*
68. *By direct recruitment*
69. *By promotion-merit-cum-seniority*
70. *By promotion-Limited Competitive Examination*
71. *By promotion-merit-cum-seniority*
72. *By direct Recruitment*
73. *By promotion-merit-cum-seniority*
74. *By promotion-merit-cum-seniority*
75. *By promotion-merit-cum-seniority*
76. *By direct Recruitment*
77. *By promotion-merit-cum-seniority*
78. *By promotion-merit-cum-seniority*
79. *By promotion-Limited Competitive Examination*
80. *By direct Recruitment*
81. *By promotion-merit-cum-seniority*
82. *By promotion-merit-cum-seniority*
83. *By promotion-merit-cum-seniority*
84. *By direct recruitment*
85. *By promotion-merit-cum-seniority*

86. *By promotion-merit-cum-seniority*
87. *By promotion-merit-cum-seniority*
88. *By direct recruitment*
89. *By promotion-merit-cum-seniority*
90. *By promotion-Limited Competitive Examination*
91. *By promotion-merit-cum-seniority*
92. *By direct Recruitment*
93. *By promotion-merit-cum-seniority*
94. *By promotion-merit-cum-seniority*
95. *By promotion-merit-cum-seniority*
96. *By direct Recruitment*
97. *By promotion-merit-cum-seniority*
98. *By promotion-merit-cum-seniority*
99. *By promotion-Limited Competitive Examination*
100. *By direct Recruitment*

(Subs)²²⁶

²²⁶ [Amended Vide Noti. No.F.IDOP/AIL/2010,G.S.R.NO.35 DT.10.6.2011]]

SCHEDULE –VI (Renum.)²²⁷

[See Rule 32(2)]

Scheme For Limited Competitive Examination For Promotion To The District Judge Cadre

The scheme of the written examination for Limited Competitive examination for promotion to the District Judge Cadre shall consist of (a) a written examination in the subjects mentioned hereinafter, and (b) an interview to test the general knowledge of the candidate and his fitness for promotion to the Cadre.

The examination will be of the following subjects, each subject carrying the number of marks shown against each:

<u><i>Subject</i></u>	<u><i>Maximum Marks</i></u>	<u><i>Minimum pass marks</i></u>
<i>1. Law Paper-I</i>	<i>100</i>	<i>45</i>
<i>Paper-II</i>	<i>100</i>	<i>45</i>
<i>2. Language:-</i>	<i>50</i>	<i>18</i>
<i>(i) Translation</i>	<i>25</i>	
<i>(ii) Precis</i>	<i>25</i>	
<i>3. Interview</i>	<i>30</i>	
<i>Language</i>		

The paper in language shall consist of the following two parts:-

- i. Translation from Hindi to English and vice-versa*
- ii. Precis writing in English and in Hindi.*

Interview:

In interviewing a candidate, suitability for employment to the Judicial Service in the Cadre of District Judge shall be tested with reference to his record at the School, College and University, and his character, personality, address and physique. Question which may be put to him may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. The marks so awarded shall be added to the marks obtained by each candidate in the written test.

*(Subs)*²²⁸

²²⁷ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

²²⁸ [Amended Vide Noti. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.6.2011].

SCHEDULE–VII (Renum.)²²⁹
[See Rule 39]

Scheme For Competitive Examination For Recruitment To The District Judge Cadre

The Scheme of the written examination for competitive examination for recruitment to the District Judge Cadre shall consist of (a) a written examination in the subjects mentioned hereinafter, and (b) an interview to test the general knowledge of the candidate and his fitness for appointment to the Cadre.

The examination will be in the following subjects, each subject carrying the number of marks shown against each:-

<u>Subject</u>	<u>maximum marks</u>	<u>minimum marks</u>	
		<i>For SC/ST Candidates</i>	<i>For other Candidates</i>
1. Law Paper-I	100	40	45
Paper-II	100	40	45
2. Language	50	18	18
<i>which includes translation precis, essays etc. Translation may include Hindi to English and English to Hindi.</i>			
3. Interview	30	7.5	7.5

(Subs)²³⁰

Interview:-

In interviewing a candidate, suitability for employment to the Judicial Service in the Cadre of District Judge shall be tested with reference to his record at the School, College and University, and his character, personality, address and physique. Question which may be put to him may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. Marks shall also be awarded for the candidate's proficiency in the Rajasthani dialects and his knowledge of social customs of Rajasthan. The marks so awarded shall be added to the marks obtained by each candidate in the written test."(Subs)²³¹

²²⁹ [Amended vide Noti. No.F.1(3)DOP/A-II/2010 dated 31-8-2012, published in Raj. Gazette Ex-Ordv. Pt. 4-C(i), G.S.R. 57 dated 31-8-2012.]

²³⁰ [Amended vide Noti. No.F.1(3)DOP/A-2/2010, published in Raj. Gazette Ex-ordv. Pt. 4-C(i), G.S.R. No. 181, dt. 5-3-2012.]

²³¹ [Amended Vide Noti. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.6.2011.]

ANNEXURE -A

[See Rule 54]

Form of Oath

"I having been appointed as Civil Judge (Junior Division) cum Judicial Magistrate Ist Class/ Additional District & Sessions Judge do swear in the name of God/ solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by Law established, that I will uphold the sovereignty and integrity of India, that I will duly and faithfully and to the best of ability, knowledge and judgment perform the duties of my office without fear and favour, affection or ill-will and that I will uphold the Constitution and the Laws".

Date :

Signature of the Officer,

Place :

Sworn & Signed before me
Signature with date & designation

By Order and in the name of the Governor,

()
----- to the Government

